## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH ..

TRANSFERRED APPLICATION NO.488/87. / 2181, 2127

Balkrishna Ganpat Tonde

Applicant.

V/s.

Central Railway.

Respondents.

CORAM: HON'BLE MEMBER(J) SHRI B.S. HEGDE, HON BLE MEMBER (A) , SHRI P.P. SRIVASTAVA.

TRIBUNAL'S ORDER: (FINAL)

Dated: 6/2/1996.

Shri G.S. Walia for the applicant.

Learned Counsel for the applicant states that he has nstructions from his clients. The O.A. is dismissed non-prosecution of the application.

pespatched on 2.2....

Certified True Copy

Date ....

Section Of

Central Admin Tribunal,

Bombay Bench.

Dated: 8/02/1996.

NG .CAT /BOM/ JUDL/ T. A&No. 488/87/

## Copy to:

1.Balkrishna Ganpat Tonde, C/o Shri G.S. Walia, Counsel for applicant.

2 Union of India, through Shri V.G.Rege, Counsel for respondents.

SECTION ONFFICER

## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH.

200/015

T.A. No. 488/87/ 1352, 53 Dt:- 30-1-96

Mr. B.G. Tonde

... Applicant.

The Union of India & Ors.

... Respondents.

HON'BLE SHRI B.S. HEGDER, MEMBER (J).

HON'BLE SHRI P.P. SRIVASTAVA, MEMBER (A).

## TRIBUNAL'S ORDER:

Dt:- 22/1/96.

Shri D.V. Gangal for Shri G.S. Walia for the applicant and Shri S.C. Dhavan for Shri Rege for the Respondents.

The Tribunal vide its order dt. 5/4/89 while rejecting the MP. 157/89 had observed that the Respondents. may move the Tribunal after the Divisional Commissioner decides the appeal preferred by the applicant. It is not known whether the Divi. Commissioner has passed any order.

The Respondent is therefore directed to collect the tion and & furnish the same to the Tribunal on the ext date of hearing. Copy of order be given to the parties ~~ alongwith copy of last order dt. 5/4/89.

5.0. till 6.2.96.

Copy to:

Mr. G.S. Walia, Adv. for the Applicant.

Mr. V.G. Rege, Adv. 2. for the Respondents. Certified True Copy Date ....

Section Officer Central Admin, Taibunal, Bombay Bench.

OF ETCER. SECTION

2,5. Walib 2.96.